CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 303/MP/2023

- Subject : Petition under Section 79 (1)(b) and (f) read with Section 62 of the Electricity Act, 2003, seeking Specific Performance of agreement with Jammu and Kashmir State Power Development Corporation Limited.
- Petitioner : Haryana Power Purchase Centre

Respondents : JKSPDCL

Date of Hearing : 2.4.2025

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Ms. Nikita Choukse, Advocate, HPPC Shri Tushar Mathur, Advocate, HPPC Ms. Himani Mathur, Advocate, HPPC

Record of Proceedings

The case was called out for a virtual hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that they are seeking specific performance from the Respondent for power supply, and the period of supply of power is from April to September, therefore, the matter may be heard at the earliest.

3. None appeared for the Respondent, despite notice.

4. The Commission, after hearing the learned counsel for the Petitioner, allowed the parties to file their written submissions (not exceeding three pages), on or before **17.4.2025** after serving a copy to the other.

5. The Petition will be listed for hearing on **24.4.2025**.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)